

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 302/GT/2014

Subject : Determination of tariff for Badarpur Thermal Power Station (BTPS) 705 MW (3 x 95 + 2 x 210) for the period 1.4.2009 to 31.3.2014.

Date of Hearing : 20.5.2016

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : National Thermal Power Station (NTPC)

Respondents : Tata Power Delhi Distribution Ltd. and 4 others

Parties present : Shri Ajay Dua, NTPC
Shri Nishant Gupta, NTPC
Shri E. P. Rao, NTPC
Shri P. Chaturvedi, NTPC
Shri Bhupinder Kumar, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri R. B. Sharma, Advocate, BRPL
Shri Abhishek Srivastava, BYPL
Shri Kanishk Khetrpal, BRPL
Shri Nishant Grover, BYPL
Smt Megha Bajpai, BRPL
Shri Sanjay Srivastava, BRPL

Record of Proceedings

The representatives of the petitioner submitted that the instant petition has been filed for approval of tariff of Badarpur Thermal Power Station for the period 2009-14 tariff period. He submitted that it has claimed additional capitalization towards two new items, viz- Public Address System and Ozone Analyzer apart from the approved schemes.

2. The Commission sought the details about the impact of Hon'ble APTEL's judgement dated 26.9.2013 in Appeal No. 39 of 2013. The representative of the petitioner submitted that the Appeal was with respect to the tariff allowed for the period 2004-09. The APTEL allowed the cost of condenser tubes of Unit no. 4 of Stage-II at Badarpur Thermal Power Station under Regulation 18 of the 2004 Tariff Regulations and accordingly there would be change in the opening capital cost as on 1.4.2009.



3. The Commission observed that additional capitalisation under Stage-I will not be allowed as it was not allowed by the Commission in previous tariff orders. In response to a query about the R&M scheme, the petitioner submitted that there is need for in-principle approval by Commission for R&M as per Regulations. He also submitted that the Commission has already allowed various works for Unit-4 & 5. He also confirmed that they are not getting Special Allowance.

4. In response to a query of the Commission regarding "Integrated close cycle operation of Cooling Water (CW) System", the representative of the petitioner submitted that there is no cooling tower for Stage-I and that the quality of intake water is poor. The Commission directed the petitioner to submit the complete details of Integrated CW system.

5. The learned counsel for BRPL submitted that reply filed in the matter may be considered and requested the Commission not to allow any further investment for BTPS keeping in view the pollution problem in Delhi and location of the generating station.

6. The representative of the petitioner submitted that reasons for claiming additional capitalization for Stage-I has already been submitted. He further requested to allow additional O&M as per earlier order to meet the expenditure for Stage-I.

7. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 15.6.2016, with advance copy to the respondents:-

(i) Bifurcation of additional capitalization claimed into Stage-I and Stage-II.

(ii) Details of Integrated CW system.

(iii) An undertaking that the actual equity infused for the additional capitalisation in 2009-14 tariff period is not less than 30% on an affidavit.

8. The Commission further directed the petitioner to submit rejoinder to the reply filed by BRPL by 15.6.2016, failing which the matter would be decided on the basis of the information already available on record.

9. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

